

11.11.2003

Mr. Vijay Mehta, counsel for the applicant.

Mr. Mahendra Godara, Adv. brief holder for
Mr. Vinit Mathur, counsel for the respondents.

It has been brought to our notice that certain subsequent development has taken place in this case in as much as the case of the applicant has been considered vide order dated 10 March 2003 (Annexure R/1) and the case has been rejected. The learned counsel for the applicant submits that the subsequent order is required to be challenged and he prefers to withdraw this Original Application with liberty to file fresh application.

In this view of the aforesaid position and submission, the applicant is permitted to withdraw this original application with liberty to file fresh application if so advised. The Original Application stands disposed of accordingly with no order as to costs.

(G.R. Patwardhan)

Adm. Member

JK
(J.K. Kaushik)

Judl. Member

Part II and III destroyed
in my presence on 17/10/2013
under the supervision of
section officer () as per
order dated 03/10/2013

JK. Shrivastava
Section officer (Recd: 17.10.2013)

R/copy

Unseen
19/11/13